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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
IA No. 30 / 2025 (Condonation of Delay)**

**In
Appeal No. 12/2025**

Samita Rajendra Patil Appellant

V/s

Union Of India & Ors Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3,
STATE ENVIRONMENT IMPACT ASSESSMENT
AUTHORITY (SEIAA) :-**

I, Dattatray Suryakant Bhalerao, Aged-Adult, Occupation-Service, the Scientist I & Deputy Secretary, of the SEIAA i.e. Respondent No. 3, having office at Environment and Climate Change Department, Government of Maharashtra do hereby solemnly affirm and state as under :-

1. I say that I am the Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, of Respondent No.3 - SEIAA and am authorised to affirm the present reply affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on the same. Nothing in the present Reply Affidavit may be deemed to be an admission of any of the contents of the above-captioned Appeal. Nothing in the above-captioned Application may be deemed to have been admitted for mere want of specific denial.





2. At the outset, it is submitted that the present Appeal has been filed seeking quashing of EC dated 09/10/2024 granted by Respondent No.3 in favour of Respondent No.9 and also calling for the record and proceedings of Appeal No. 39/2022 Talaja Manufacturers Association V/s. Union of India & Ors. which was disposed of on 21/08/2023
3. The present Appeal came up for Admission on 23/01/2025 when this Hon'ble Tribunal directed the Appellant to file application for condonation of delay and therefore the Appellant filed this present IA. At the outset this Respondent states that this Respondent is opposing the delay as the said Application is filed upon untrue and fabricated grounds.
4. I say that it is being alleged by the Appellant in paragraph 5 to 8, that the EC was not available on the official website, the same was not advertised and therefore the limitation would commence only when the EC was supplied to the Appellant on 09/12/2024 and therefore the Appeal is within limitation. These contentions are totally denied by the present Respondent. I say and submit that the copy of the impugned Environmental Clearance dated 09/10/2024 was made available vide letter dated 09/12/2024 along with minutes of the meeting of SEIAA dated 23/07/2024. I say that at paragraph 4 of the I.A , the Applicant has alleged that she while visiting her native place noticed construction on the site and when she searched on Parivesh Portal as to whether EC is granted to the PP , the website showed that the EC is granted and matter is referred to SEAC. I say that the I.A is filed in a most causal manner as the Applicant has not stated specifically whether she has made genuine efforts & searched for the impugned project . I say that the PP , i.e



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M/s. Arihant Aashiyana Pvt Ltd had undertaken various project and the Applicant has randomly attached the screenshot of various project undertaken by the PP without giving any specification of the impugned project . I say that this shows the negligent and casual attitude of the Applicant.

5. I say that the reasons attributed to the delay as stated in paragraph Nos. 5 to 8 are absolutely false and baseless. I say that the EC was uploaded on the Parivesh Portal 09/10/2024. It may be seen that at the end of the EC, at the bottom of the page, the date and time of uploading are clearly seen. The EC is digitally signed and thus the date and time are system generated. The copy of the impugned EC is hereto annexed and marked as **Annexure I**.
6. I say that thus the Appellant has admittedly filed the present Appeal after a delay of 72 which far exceeds the limitation of 30 days. It is denied that the Appellant has shown any just and sufficient cause for the delay and the present Appeal is filed with false reasons. I say that further, the grounds pleaded in the Application and overall conduct of the parties does not meet the criteria of “ Sufficient Cause” enumerated in Section 16 of the NGT Act.
7. In light of the above facts and Law, this Hon’ble Tribunal should not condone the delay in the present case.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Mumbai
Date 16 JUL 2025


Dattatray Suryakant Bhalerao
Scientist I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra



VERIFICATION

I, Dattatray Suryakant Bhalerao, Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address 15th Floor, New Administrative Building, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

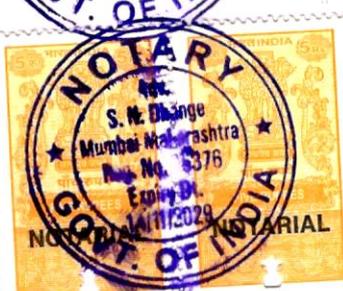
Solemnly affirmed on this _____ day of _____, 2025 at Mumbai.
16 JUL 2025

Dattatray Suryakant Bhalerao
Scientist I & Deputy Secretary,
Environment & CC Department,
Government of Maharashtra

BEFORE ME

Adv. S. N. Dhang
Notary Govt. of india
Regd. No. 15376. MUMBAI (MS)
404-405, 4th Floor, Davar House,
197/199, Near Central Camera Bldg.,
D. N. Road, Fort, Mumbai - 400001.
Mob.: 8788385738

NOTED & REGISTERED
Page No. 037 Sr. No. 418
Date. 1.6 JUL 2025



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The Director

M/s Arihant Aashiyana Pvt Ltd

302, Peripolis,sector-17, Vashi, Navi Mumbai-400703 302, Peripolis,sector
-17, Vashi, Navi Mumbai-400703 -400706

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/INFRA2/453999/2023 dated 04 Dec 2023. The particulars of the
environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B038MH179421
2. File No.	SIA/MH/INFRA2/453999/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Residential project
7. Name of Company/Organization	M/s Arihant Aashiyana Pvt Ltd
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 09/10/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

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and Virtuous Environmental Single-Window Hub)*



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/453999/2023
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To

M/s. Arihant Aashiyana Pvt Ltd.,
 S.NO.43/3/2, 59/1, 60/1/2B, 35/1+2/1(2),
 35/1+2/1(3), 35/1+2/1(4), Village-Ghot,
 Taluka-Panvel, Dist-Raigad.

Subject : Environment Clearance for proposed residential project at S.NO.43/3/2, 59/1, 60/1/2B, 35/1+2/1(2), 35/1+2/1(3), 35/1+2/1(4), Village-Ghot, Taluka-Panvel, Dist-Raigad by M/s. Arihant Aashiyana Pvt Ltd.

Reference : Application no. SIA/MH/INFRA2/453999/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-2 in its 223rd meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 278th (Day-2) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 23rd July, 2024.

2. Brief Information of the project submitted by you is as below:-

Sr. No.	Description	Details	
1	Proposal Number	SIA/MH/INFRA2/453999/2023	
2	Name of Project	Proposed Residential Project "Arihant Adarsh" At village Ghot Taluka Panvel Dist Raigad	
3	Project category	8a (B2)	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Nimish Shah
		Regd. Office address	Arihant Aura B Wing 25 th Floor Plot no. 13/1 TTC Industrial Area Turbhe Navi Mumbai 400705
		Contact number	9987075269
		E-mail	nimesh@asl.net.in
6	Consultant	EIA Coordinator: Mr. Sourabh Jaiswar Pollution and Ecology Control Services, NABET/EIA/2225/RA 0291 valid upto 16.10.2025.	
7	Applied for	Fresh (Greenfield)	
8	Location of the project	S No. 43/3/2, 59/1, 60/1/2B, 35/1+2/1(2), 35/1+2/1(3), 35/1+2/1(4) Village: Ghot, Taluka	

		Panvel, Dist. Raigad, Maharashtra		
9	Latitude and Longitude	Latitude: 19° 5'20.47"N, Longitude: 73° 6'35.29"E		
10	Plot Area (sq.m.)	24,648.460 Sq.m.		
11	Deduction (sq.m.)	1,961.907 sq.mt.		
12	Net Plot area (sq.m.)	22,678.093 sq.mt.		
13	Ground coverage (m ²)	1,232.746 sq.mt & 5.78 %		
14	FSI Area (sq.m.)	43347.48 sq.mt		
15	Non-FSI (sq.m.)	5351.91 sq.mt		
16	Proposed built-up area (FSI + Non-FSI) (sq.m.)	48,699.391 sq.mt		
17	TBUA (m ²) approved by Planning Authority till date			
18	Earlier EC details with Total Construction area, if any.	NA		
19	Construction completed as per earlier EC (FSI + Non FSI) (sq.m.)	NA		
20	Previous EC / Existing Building	Proposed Configuration		
	Not Applicable	Name	Configuration	Height
		Building A	Gr +35 floors	108.45
		Building B	Gr +35 floors	108.45
21	No of Tenements	766		
22	Total Population	3222 Nos.		
23	Total Water Requirements CMD (Residential)	491 KLD		
24	Under Ground Tank (UGT) location	Under Ground		
25	Source of water	Panvel Municipal Corporation and Recycled Water.		
26	STP Capacity & Technology (Residential)	410 KLD		
27	STP Location (Residential & School)	Below Ground		
28	Sewage Generation CMD & % of sewage discharge in sewer line	382 KLD & 43.02 %		
29	Solid Waste Management during Construction Phase	Type	Quantity (Kg/d)	Treatment / disposal
		Dry waste	10	Local recyclers
		Wet waste	15	Local recyclers
30	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed (Residential)	Type	Quantity (Kg/d)	Treatment / disposal
		Dry waste	967	By authorized recyclers
		Wet waste	644	Treated in OWC
		E-Waste	5	By authorized recyclers
		STP Sludge (dry)	35	Used as Manure.

31	R.G. Area in sq.m.	RG required (10% of net plot area) – 2267.809 Sq.mt.
		RG provided on Mother earth/Ground – 9653.87 Sq.mt.
		Total – 9653.87 Sq.mt.
		Existing trees on plot: 12 nos.
		Number of trees to be cut: 00
		Number of trees to be retained: 12 Nos.
		Number of Trees to be Transplant: 0 Nos.
		Number of trees to be planted: 284 nos. a) In RG area: 284 b) Miyawaki Plantation: 1250 Nos. in 500 sq.mt.
		Total nos. of trees after the development: 1534 nos.
32	Power requirement	During Construction Phase: 100 kW During Operation Phase: 2229.0 kW
33	Energy Efficiency	a) Total Energy saving (%): 20.51% b) Solar energy (%): 5.04 %
34	D.G. set capacity	200 KVA
35	No. of 4-W & 2-W Parking with 25% EV	4-Wheeler: 470 nos. 2-Wheeler: 283 nos.
36	No. & capacity of Rain water harvesting tanks /Pits	1 RWH tank, Capacity 94 cum
37	Project Cost in (Cr.)	98.50 Cr.
38	EMP Cost	a) Construction Phase: 1.Capital Cost: Rs. 15.85 Lakhs 2.O&M Cost: Rs. 8.38 Lakhs/Annum. b) Operation Phase: 1.Capital Cost: Rs. 318.63 Lakhs. 2.O&M Cost: Rs. 35.68 Lakhs/Annum.
39	CER Details with justification if any....as per MoEF &CC circular dated 01/05/2018	NA
40	Details of Court Cases/litigations w.r.t the project and project location, if any.	Appeal no. 39 of 2022 and 40 of 2022 Talaja manufactures Association and Union of India & othrs NGT order dated 21.08.2023. Case disposed of.

3. Proposal is a new construction project. Proposal has been considered by SEIAA in its 278th (Day-2) meeting held on 23rd July, 2024 and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment

Department, Govt. of Maharashtra showing all mandatory/required RG on mother earth as Hon'ble Supreme Court Order.

2. PP to obtain following NOCs & remarks as per amended planning:
 - a) Water supply; b) Sewer connection; c) SWD NOC; d) Revised CFO NOC; e) Tree NOC.
3. Planning authority to ensure that assured water supply, sewer and storm water drainage network is made available in the vicinity of the project before issuing occupation certificate to the project.
4. Planning authority to ensure compliance of Hazardous Waste Rule, 2016 before issuance of commencement certificate to the project.
5. PP to relocate Club house, Swimming pool, OWC & Substation proposed in buffer zone of CHWTSDF facility & submit revised layout with location.
6. PP to provide 2-wheeler parking in the project as per prevailing DCR & submit revised 2-wheeler & 4-wheeler parking statement (required & provided) & parking layout; PP to ensure that minimum 25% of 2-wheeler and 4-wheeler parking are equipped with electric charging facility.
7. PP to provide 2-3 row Miyawaki plantation towards the CHWTSDF facility.
8. PP to carry out & submit report of ambient air quality study of the project site; PP to install latest continuous online air monitoring system with display boards within the project site & include the cost of same in EMP.
9. PP to reduce discharge of treated water up to 35%; PP to submit undertaking /NOC from concerned authority/ agency/third party for use of excess treated water generated after completion of the full project.
10. PP to revise STP layout with area provided & 40% open to sky area; PP to ensure that parameters of treated water discharged in to the sewer line are as per NGT norms.
11. PP to revisit the monetary provisions made for the activities proposed in EMP of construction phase & revise EMP of construction phase.

B. SEIAA Conditions-

1. PP has provided mandatory RG area of 9935.09 m² on mother earth without any construction. Local planning authority to ensure the compliance of the same.
2. This EC is restricted up to 104.85 m height only as per CFO NOC.
3. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
4. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
5. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA III dt.04.01.2019.
6. SEIAA after deliberation decided to grant EC for-FSI- 43347.048 m², Non FSI- 5351.910 m², total BUA-48,698.958 m². (Plan approval No-

PMC/TP/Ghot/43/3/2,59/1& Others/21-23/16186/002/2024, dated:01/01/2024)
(Restricted as per approval)

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.

- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.

- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental

protection measures required, if any.

VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Pravin

Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Panvel.
6. Commissioner, Panvel Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Navi Mumbai

Signature Not Verified

Digitally signed by: Shri Pravin C. Darade, I.A.S.

Designation: Member Secretary

Date and Time: 10/09/2024 4:23:20 PM